

Equitas Small Finance Bank Ltd
(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002.

DEMAND NOTICE - NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

NOTICE is hereby given that the following borrower/s have availed loan from **Equitas Housing Finance Limited (EHFL) / Equitas Finance Limited (EFL) / Equitas Small Finance Bank Ltd (ESFB)**. The said borrower/s had/have failed to pay installments and their loan account has been classified as Non-Performing Asset as per the guidelines issued by RBI. The details of the secured immovable property/ies, loan and the amounts outstanding as on date payable by the borrower/s are mentioned below. The borrower/s and the public in general are informed that the undersigned being the Authorized Officer, the secured creditor has initiated action against the following borrower(s) under the provisions of the SARFAESI Act, 2002 and not to deal with the said property, on failure to repay the outstanding dues indicated against their names **within 60 (Sixty) days of this notice**, the undersigned will exercise any one or more of the powers under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same.

SR NO	Name of the Borrower(s) / Guarantor(s)(NAME OF THE BRANCH)	Demand Notice Date and Amount	Description of Secured Asset (Immovable Property)
1	Branch: SIRSA L.No: SEIBSR50411203 Borrower: Mr. Sandeep S/o Fakir Co - Borrower: Mrs. Poonam W/o Sandeep All are residents of Near Satluj Public School, Fatehabad Road, Bhattu Kalan, Fatehabad, Haryana-125053	10.07.2024 & 6,87,751/- (Rupees Six Lakh Eighty Seven Thousand Seven Hundred Fifty One Only)	All the pieces and parcels of non-agricultural property being a property having area measuring 100.73 sq yards = 3M- 35 being 30/657 share of total land measuring 3K- 13M comprised in Khewat No. 713, Khasra No. 120/101(3-13), Kitta 1 situated at Bhattu Kalan, Fatehabad vide sale deed No. 3049 dated 27.02.2020 and mutation No. 147873 registered in office of sub-registrar Bhattu Kalan with the following boundaries:- North by : Vacant plot of other 20', South by : street 20', East by : House of Satya Narayan 45', West by : Plot of Poonam 45'. Measurement : 100.73 sq yards sq. Yards Situated at within the Sub-Registration District of Bhattu Kalan and registration District of Fatehabad, Haryana

Date - 03.08.2024, Place - Fatehabad
Authorized officer, Equitas Small Finance Bank Ltd

THE DELHI SAFE DEPOSIT CO. LTD
CIN : L74899DL1937PLC000478
Regd. Off: 86, Janpath, New Delhi-110001
Ph: 011-43580400
Email: delseafe@dsggroup.co.in; Website: www.dsggroup.co.in

EXTRACTS OF THE STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2024

(Rs. in Lakhs, except per share Data)

S. No.	Particulars	Quarter Ended		
		30.06.2024 (Unaudited) Rs.	31.03.2024 (Audited) Rs.	30.06.2023 (Unaudited) Rs.
1.	Income from operations	249.50	813.62	238.02
2.	Net profit/Loss for the period (before tax, exceptional items and/or extraordinary items)	128.96	137.63	51.34
3.	Net profit/Loss for the period before tax (after exceptional items and/or extraordinary items)	128.96	137.63	51.34
4.	Net profit/Loss for the period after tax (after exceptional items and/or extraordinary items)	128.96	137.63	51.34
5.	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	103.96	204.15	51.34
6.	Paid up equity share capital (Face value: Rs.10/- per equity share)	522.30	522.30	522.30
7.	Earnings per share Basic & Diluted	1.99	3.91	0.98

Notes:

- The above financial results have been reviewed & recommended by the Audit Committee and approved by the Board of Directors of the Company at their meeting held on 02.08.2024.
- The Auditors of the Company have carried out "Limited Review" of the above financial results for the quarter ended 30th June, 2024.
- The above results have been prepared in accordance with the IND AS as prescribed under Section 133 of the Companies Act, 2013 read with the relevant Rules issued thereunder and other accounting principles generally accepted in India.
- Previous period's figures have been regrouped/rearranged where necessary.

Place: New Delhi
Date: 02.08.2024

By order of the Board of Directors
For The Delhi Safe Deposit Co.Ltd.
Sd/-
Vijay Kumar Gupta
Managing Director/CEO
DIN: 00243413

SHARDA MOTOR INDUSTRIES LIMITED
REGD. OFFICE: D-188, OKHLA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110020
CIN: L74899DL1986PLC023202
Tel.: +91-11-47334100, Fax: +91-11-26811676
E-Mail: investorrelations@shardamotor.com, Website: www.shardamotor.com

Statement of Standalone Financial Results for the Quarter & Period Ended June 30, 2024 (All amounts are in Rs. lakhs, unless otherwise stated)

S. No.	Particulars	Quarter Ended			
		30.06.2024 (Unaudited)	31.03.2024 (Unaudited)	30.06.2023 (Unaudited)	31.03.2024 (Audited)
1.	Total revenue from operations	68,543.17	70,339.39	65,410.13	2,80,926.24
2.	Net profit/(loss) for the period/ year (beforeTax, Exceptional and / or Extraordinary items)	10,193.69	11,417.96	7,395.04	39,452.43
3.	Net profit/(loss) for the period/ year (before Tax, after Exceptional and /or Extraordinary items)	10,193.69	11,417.96	7,395.04	39,452.43
4.	Net profit / (loss) for the period/ year after Tax (after Exceptional and /or Extraordinary items)	7,631.67	8,572.48	5,508.95	29,489.73
5.	Total Comprehensive Income for the period /year (Comprising Profit for the period/year after Tax and Other Comprehensive Income after Tax)	7,625.40	8,482.98	5,530.42	29,464.65
6.	Paid up Equity Share Capital (Face value of ₹2/-each)	574.08	594.63	594.63	594.63
7.	Earnings Per Share (of ₹2/- each) (Not Annualised)	25.73	28.83	16.53	99.19
	Basic	25.73	28.83	16.53	99.19
	Diluted	25.73	28.83	16.53	99.19

NOTE:

- These standalone financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards ("Ind AS"), prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued thereunder and in compliance with the regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.
- The above is an extract of the detailed format of quarter/year ended standalone financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015. The full format of these financial results are available on the stock exchange websites (www.nseindia.com and www.bseindia.com) and also on above mentioned website of the Company.

Date: August 02, 2024
Place : New Delhi

For and on behalf of the Board of Directors
Sharda Motor Industries Limited
Managing Director

SHARDA MOTOR INDUSTRIES LIMITED
REGD. OFFICE: D-188, OKHLA INDUSTRIAL AREA, PHASE-I, NEW DELHI-110020
CIN: L74899DL1986PLC023202
Tel.: +91-11-47334100, Fax: +91-11-26811676
E-Mail: investorrelations@shardamotor.com, Website: www.shardamotor.com

Statement of Consolidated Financial Results for the Quarter & Period Ended June 30, 2024

S. No.	Particulars	Quarter Ended			
		30.06.2024 (Unaudited)	31.03.2024 (Unaudited)	30.06.2023 (Unaudited)	31.03.2024 (Audited)
1.	Total revenue from operations	68,543.17	70,339.39	65,410.13	2,80,926.24
2.	Net profit / (loss) for the period/ year (beforeTax, Exceptional and /or Extraordinary items)	10193.69	11,417.96	7,395.04	39,452.43
3.	Net profit/(loss)for the period/ year (beforeTax, before share of profit/ (loss)of associate and joint venture, after Exceptional and/or Extraordinary items)	10193.69	11,417.96	7,395.04	39,452.43
4.	Profit/ (loss) for the period /year (before tax, after share of profit / (loss) of associate & joint venture)	10244.80	11,675.23	7,408.52	39,921.79
5.	Net profit / (loss) for the period/year after Tax	7682.78	8,829.75	5,522.43	29,959.09
6.	Total Comprehensive Income for the period /year (Comprising Profit for the period /year after Tax and Other Comprehensive Income after Tax)	7676.51	8,740.25	5,543.90	29,938.01
7.	Paid up Equity Share Capital (Face value of ₹2/- each)	574.08	594.63	594.63	594.63
8.	Earnings Per Share (of ₹2/- each) (Not Annualised)	25.90	29.70	18.57	100.77
	Basic	25.90	29.70	18.57	100.77
	Diluted	25.90	29.70	18.57	100.77

NOTE:

- These consolidated financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards ("Ind AS"), prescribed under section 133 of the Companies Act, 2013 read with relevant rules issued there under and in compliance with the regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015.
- The above is an extract of the detailed format of period/year ended consolidated financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing and other Disclosure requirements) Regulation, 2015. The full format of the period/year ended financial results is available on the stock exchange websites (www.nseindia.com and www.bseindia.com) and also on above mentioned website of the Company.

Date: August 02, 2024
Place : New Delhi

For and on behalf of the Board of Directors
Sharda Motor Industries Limited
Managing Director

CAN FIN HOMES LTD.
NCR Pitampura Branch - DP-11, 1st Floor, Local Shopping Complex, Pitampura, Delhi-110 034 011-41761717 Mobile: 7625079150
Email: pitampura@canfinhomes.com, CIN:L85110KA198PLC008699

DEMAND NOTICE

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules).

Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers/guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below.

The said Notices have been returned undelivered by the postal authorities/have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice (as per the provisions of Rule 3(1)). The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act.

As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

Sr. No.	NAME OF THE BORROWERS AND GUARANTORS	DESCRIPTION OF THE PROPERTY	DEMAND AMOUNT	DATE OF DEMAND NOTICE	DATE OF NPA
1	Samir Malik (Applicant) S/o Sagir Malik, H.No. 798, Gali No. 3, Hindon Vihar, Ghaziabad, Uttar Pradesh - 201001 Mobile No. - 9910656697, 2. Harun Malik (Co-Applicant) S/o Sagir Malik H.No. 798, Gali No. 3, Hindon Vihar, Ghaziabad, Uttar Pradesh - 201001, Mobile No. -9953880996, 3. Mustafa Safi (Guarantor) S/o Rajuddin, H. No. 560, Gali No. 4, Hindon Vihar 2, Ghaziabad, Uttar Pradesh - 201001, Mobile No. 8750846187	All that piece and parcel of land and building and / or to be constructed thereon H. No. 798, Gali No. 3, Hindon Vihar, Ghaziabad, Uttar Pradesh - 201001 having area of 56 sq.yds. The boundaries of the property are as per Valuation/Sale Deed: North: House of Shokat Ali, East: Road 18' Wide, South: House of Dilchand, West: House of Sonman	Rs. 21,10,423/- (Rs. Twenty One Lakhs Ten Thousand Four Hundred Twenty Three)	01.08.2024	29.07.2024

Payable with further interest at contractual rates as agreed from the date mentioned above till date of payment. "

You are hereby called upon to pay the above said amount with contracted rate of interest thereon within 60 days from the date of publication of this notice, failing which the undersigned will be constrained to initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers/guarantors is invited to provisions of Section 13 (8) of the Act, in respect of time available to them to redeem the secured assets.

Date: 02.08.2024, Place: New Delhi

Sd/- AUTHORISED OFFICER, CAN FIN HOMES LTD.

BHARAT SEATS LIMITED
CIN: L34300DL1986PLC023540
Regd. Office : 1, Nelson Mandela Road, Vasant Kunj, New Delhi- 110070
WEBSITE: www.bharatseats.com; E-mail: seats@bharatseats.net Phone: +91 9643339870-74; Fax: 0124-2341188

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2024
(Rs. in lakhs except per share data)

Sl. No.	Particulars	Quarter ended		Year Ended	
		30.06.2024 (Unaudited)	31.03.2024 (Audited)	30.06.2023 (Unaudited)	31.03.2024 (Audited)
1	Total Income from Operations	29,980.03	27,926.07	25,384.46	107,135.50
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary Items)	888.86	1,052.08	638.99	3,358.12
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary Items)	888.86	1,052.08	638.99	3,358.12
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary Items)	661.47	807.58	467.35	2,505.44
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	657.29	778.45	471.44	2,488.66
6	Equity Share Capital	628.00	628.00	628.00	628.00
7	Other Equity as shown in the Audited Balance Sheet of the year	-	-	-	16,054.64
8	Earnings Per Share (of Rs. 2/- each) (for continuing and discontinued operations) (In Rs.) -	2.11	2.57	1.49	7.98
	(a) Basic (Rs.)	2.11	2.57	1.49	7.98
	(a) Diluted (Rs.)	2.11	2.57	1.49	7.98

Notes:

- The above is an extract of the detailed format of Quarterly/ Annual Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchange(s), www.bseindia.com, and on the Company's website 'www.bharatseats.com'.
- The above financial results of Bharat Seats Limited ("the Company") have been prepared in accordance with Indian Accounting Standards (Ind-AS) as prescribed under section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended.
- The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 02nd August, 2024.

For and on behalf of the Board of Directors
Sd/-
(ROHIT RELAN)
Chairman and Managing Director

Place: Gurugram
Date: August 02, 2024

IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	54584272	LOAN AGAINST PROPERTY	1. VIVEK GUPTA 2. AKANSHA GUPTA	27.07.2024	12,52,880.92/-

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF GROUND FLOOR, COMPRISING OF THREE BED ROOMS, ONE DRAWING CUM-DINING, ONE KITCHEN, TWO TOILETS/BATHS, COVERED AREA 1190 SQ. FEET (APPROX.) WITHOUT ROOF RIGHTS AND WITH RIGHTS OF FRONT & REAR LAWN, WITH JOINT RIGHT TO USE & ENJOY THE COMMON STAIRS & COMMON PASSAGE OF THE BUILDING, WITH UNDIVIDED PROPORTIONATE SHARE IN THE LAND OF PLOT NO.1966, SECTOR-A, MEASURING 269.17 SQ. YDS. (225.02 SQ. MTRS.), FORMING PART OF KHASRA NO. 626, IN RESIDENTIAL COLONY KNOWN AS "GREENFIELDS", TEHSIL & DISTRICT: FARIDABAD, HARYANA-121001, AND BOUNDED AS: EAST: 30' WIDE ROAD, WEST: PLOT NO. 1971, NORTH: PLOT NO. 1967, SOUTH: PLOT NO. 1965

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Date : 03.08.2024
Place : FARIDABAD

Authorized Officer
IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

UJJIVAN SMALL FINANCE BANK
SECOND FLOOR, GMITT BUILDING
D-7 SECTOR 3 NOIDA UP 201301

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION

A notice is hereby given that the following borrower (s) have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the bank and said facilities have turned **Non Performing Assets** mentioned against each account. The notice under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s) / Guarantor(s) on their last known addresses by registered post. However the notices have been returned un-served and the Authorised Officer has reasons to believe that the borrower(s) / guarantor(s) are avoiding the service of notice, as such they are hereby informed by way of public notice about the same.

Name of the Branch & Borrower / Guarantor	Description of the Secured Assets	Date of Demand Notice	Date of NPA	Amount as per demand notice
BRANCH: BUNDI (RAJASTHAN) 1. Ramesh Nagar S/o Kanhaiya Lal Nagar @ Kanhaiya Lal @ Kanhaiya Lal (Borrower) Bhawanipura, Bundi, Rajasthan- 323024; 2. Mohani Bai W/o Kanhaiya Lal Nagar @ Kanhaiya Lal @ Kanhaiya Lal (Co-Borrower) Guarantor) Bhawanipura, Bundi, Rajasthan- 323024. Housing Loan (A/c No. 2225210040000023)	All that Part & Parcel of Residential House measuring 1000 Sq. Ft. built up on Patta No. 15689, Khasra No. 973, Situated at Village Bhawanipura, Panchayat Bhawanipura, Tehsil Hindoli, Distt. Bundi, Rajasthan which is bounded as follows: Boundaries: East: Main Road, West: Nandkishore/ Shirlal, North: Chhawabai/ Sundra, South: Babul Kanhaiyalal. The Property belongs to Ramesh Nagar S/o Kanhaiya Lal i.e. No. 1 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 24.11.2020	21.06.2024	08.06.2024	Rs. 5,81,169/- as on 19.06.2024 plus interest & other charges at contracted rate from 24.06.2024.
BRANCH: JAIPUR (Rajasthan) 1. M/s New Ashoka Timbers (Borrower) Through Prop. Arjun Lal Bhaiwa @ Arjun Lal, Indira Colony Vistar, Plot No. 2, 52 Ft. Hanuman Mandir Ke Pas, Agra Road, Jaipur, Rajasthan- 302003. Also at: 540, Bairwa ka Mohalla Raghunathpura, Kanota, Bassi, Jaipur, Rajasthan- 303012; 2. Prabhu Dayal Bairwa @ Prabhu Lal (Dayal) S/o Mool Chand Bairwa @ Moolchand i.e. No. 2 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 25.08.2021.	All that Part & Parcel of Residential House built up on Plot No. 02, Scheme Indira Colony Vistar on Agra Road, Jaipur, Rajasthan, measuring 510 Sq. Yards which is bounded as follows: Boundaries: East: Plot No. 01, West: Plot No. 03, North: Other, South: Road. The Property belongs to Prabhu Dayal Bairwa @ Prabhu Lal (Dayal) S/o Mool Chand Bairwa @ Moolchand i.e. No. 2 among you. Memorandum of deposit of title deeds for creation of mortgage dated: 25.08.2021.	24.06.2024	03.06.2024	Rs. 59,89,039/- as on 23.06.2024 plus interest & other charges at contracted rate from 24.06.2024.

The above borrower(s)/guarantor(s) are advised to pay the amount mentioned in notice within 60 days from the date of publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of notice as per provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Moreover the borrower(s) / Guarantor(s) are hereby restrained from dealing with any of the above secured assets mentioned above in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and / or any other law in force.

Date: 02.08.2024
Place: Rajasthan
Authorised Officer

Form No. INC-26
(Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
NORTHERN REGION
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of **SANSKA MARITIME PRIVATE LIMITED** having its registered office at office No 01, Ground Floor, Sanska Ili, Sidhrawali, Manesar, Gurgaon, Haryana-122413

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Annual General Meeting/ Extra ordinary general meeting held on 29th DAY OF MARCH 2024 to enable the company to change its Registered Office from "State of HARYANA TO NATIONAL CAPITAL TERRITORY OF DELHI".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the the Regional Director at the address G7X3+P4C, Nehru Place, New Delhi, Delhi 110019 within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below.

For and on behalf of the Applicant
Sd/-
Pratibha Chauhan
Place : Haryana
Date : 02/08/2024
Director (DIN: 05323571)
Add: H No. 42, Nagayia Sopha, Dayal Nagar, Khair, Aigarh Uttar Pradesh- 202141

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S SARGAM INDIA ELECTRONICS PRIVATE LIMITED

S. No.	Particulars	Details
1.	Name of corporate debtor:	Sargam India Electronics Private Limited
2.	Date of incorporation of corporate debtor:	30/12/2010
3.	Authority under which corporate debtor is incorporated / registered:	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor:	U32204DL2010PTC0240169
5.	Address of the registered office and principal office (if any) of corporate debtor:	Garg Trade Centre, Block No-1, 11rd Floor, Behind SBI Bank, Sector-11, Rohini, Delhi-110085
6.	Date of closure of Insolvency Resolution Process:	29.07.2024
7.	Liquidation commencement date of corporate debtor:	29.07.2024
8.	Name and registration number of the insolvency professional acting as liquidator:	Paban Kumar Jain IBBI/PA-001/IP-P-01148/2019-2020/12490
9.	Address and e-mail of the liquidator, as registered with the Board:	210, Neelkanth Plaza-15, Community Centre, Pitampura, Road No. 44, North West, National Capital Territory (Of Delhi, Delhi-110034 Mail Id: jainchi@Hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator:	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 sargamindiaelectronics.ltd@gmail.com
11.	Last date for submission of claims:	28.08.2024

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court VI) has ordered the commencement of liquidation of **M/s. Sargam India Electronics Private Limited on 29.07.2024**.

The Stakeholders of **M/s. Sargam India Electronics Private Limited** are hereby called upon to submit their claims with proof on or before **28.08.2024**, to liquidator at address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Paban Kumar Jain
Liquidator
IBBI/PA-001/IP-P-01148/2019-2020/12490
AFA Valid Upto: 30.06.2025

Place: New Delhi
Date: 02.08.2024

FEDERAL BANK
YOUR PERFECT BANKING PARTNER
LCRD / New Delhi Division, U.G.F., Federal Towers, 2/2, West Patel Nagar, New Delhi-110008 Ph No.011- 40733980, 40733978 Email: nlldrcd@federalbank.co.in
CIN: L65191KL1931PLC000368 Website: www.federalbank.co.in

NOTICE U/S 13(2) OF SARFAESI ACT 2002, (hereinafter referred to as Act) r/w Rule 3(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

SHRI/SMT. ANURAG SRIVASTAV, S/O ALOK SRIVASTAV, residing at (a) Plot No.188, Ground Floor, Gyan Khand 3, Indrapuram, Ghaziabad, Uttar Pradesh- 201014, (b) M/s HCL Technologies Ltd, Special Economic Zone, HCL Tower 1, Sector 126, Noida, Uttar Pradesh- 201304

That you as principal borrower had availed:

- Federal Housing (FHS) loan with number 11057300003867 of ₹ 1,08,00,000/- (Rupees

Pursuant to Listing Agreement (s) with MSEI Ltd. & CSE, Notice is given that Meeting(s) of Audit Committee & Board of Directors is scheduled to be held on SATURDAY - 10.08.2024 at 12:30 & 1:30 PM. At its Regd. Office inter-alia to consider, approve & adopt UN-AUDITED QUARTERLY FINANCIAL RESULTS of Quarter ended 30.06.2024 & Limited Review Report, Trading Window in equity shares will be closed from 10.08.2024 to 15.08.2024. The meeting will be held in English.

NOTICE OF 41ST ANNUAL GENERAL MEETING alongwith Notes, Directors Report, MGT-9, Secretarial Audit Report, Management Discussion & Analysis Report, Secretarial Compliance Report, PCS Certificate, Policies, Committees, Book Closure Dates, AGM dates, Audited Financial Statements with Audit Reports of FY ended 31.03.2024, Appointment of retiring Director & Auditor, Dividend, etc., will be placed before the members for their consideration, Scrutiny, etc., and any other matter with the permission of Chair.

New Delhi, 02.08.2024 SAKSHI GUPTA WTA CFSL IND: 99736356

 **SOUTH INDIAN Bank**

शाखा का पता: दि साउथ इंडियन बैंक लि.
डी-215, चिवेक विहार, फेज 1, नई दिल्ली-110095
शाखा का मेल आईडी: br0505@sib.co.in

था। ऋग्धातक इस शक्ति का भुगतान करने में फिल्टर रहे अतः एतद्द्वारा ऋग्धातक तथा सर्व-साधारण को सूचित किया जाता है कि अग्रोहालाखरी द्वारा "जैसा है जहाँ है अद्यापि" एवं "जो भी वहाँ है" अर्थात् "उपचार शिखर" आधार पर स्वयंभूषणी को नीलामी संचालित की जायेगी। यह नीलामी 14.8.2024 को 12 बजे अप. से 3.00 बजे अप. तक ऋग्धातकरक श्री नवीन कुमार, निवासी: प.सं. 9/19554, प.नं. 2, जे.डी. कन्या पाठशाला के फिक्ट, पूर्वी दिल्ली-110031, खाता संख्या 050565305000634 के लिये <https://egold.auctiontiger.net> के माध्यम से ऑनलाइन संचालित की जाएगी।

विस्तृत जानकारी के लिये कृपया 6352632523 पर Auction Tiger से सम्पर्क करें।
हस्ता/- प्रबंधक
दि साउथ इंडियन बैंक लि.

[illegible][illegible]



भारतीय
रेलवे

उत्तर रेलवे

सांकेतिक अधिसूचना

रेलवे बोर्ड पत्र सं. 2018/ ट्रांस सेल/एसएण्टी/अनुबंधित स्टॉफ दिनांक 25.10.2018 पत्र सं. 2021/डब्ल्यू-1/साप्ता./नति शक्ति पीटी (ई-3397961) दिनांक 20.02.2023 के संदर्भ में पुनः नियोजन आधार पर सिग्नल एंड रेलीकॉम विभाग के सेवानिवृत्त जेएस/एसएस/जेएजी अधिकारियों की पुनः नियुक्ति करने का निर्णय लिया गया है।

कुल - 01 कंसल्टेंट पद

एसएण्टी विभाग - जेएस/एसएस/जेएजी का 1 पद

1. वॉक-इन-इंटरव्यू की तिथि: 20.08.2024 (मंगलवार)
2. वॉक-इन-इंटरव्यू का पता : सीएओ/ सी ऑफिस/ के. गेट
3. वॉक-इन-इंटरव्यू के लिए अनिवार्य दस्तावेज : सेवानिवृत्त अधिकारी को नियुक्ति का स्थान, कार्य अनुभव एवीडस और डीएण्टी रिकार्ड सहित अपने आवेदन, बायोडाटा के तीन सेट के साथ इंटरव्यू स्थल पर आना है।
4. आवेदन प्रारूप कहाँ से प्राप्त किया जा सकता है : उत्तर रेलवे वेबसाइट, www.nr.indianrailways.gov.in से।

5. योग्यता मानदंड : 1. उम्मीदवार एसएण्टी विभाग के जेएस/एसएस/जेएजी अधिकारी के पद से सेवानिवृत्त व्यक्ति होना चाहिए और आयु 65 वर्ष से कम होनी चाहिए। उसे अपेक्षित मेडिकल फिटनेस के बावजूद पद में नियोजित किया जाएगा।
2. मूल आवेदन के साथ निम्नलिखित स्व-सत्यापित दस्तावेज संलग्न होने चाहिए:
 - 1) 2 पासपोर्ट साइज फोटोग्राफ
 - 2) जन्म तिथि प्रमाण (हार्ड स्कूल/समकक्ष)
 - 3) आधार एवं पैन कार्ड की प्रतियाँ
 - 4) सेवानिवृत्त अधिकारी के पीपीओ की फोटोकॉपी
 - 5) सर्विस सर्टिफिकेट (सेवानिवृत्ति के समय मिला हुआ)

वेबसाइट www.nr.indianrailways.gov.in

जारीकर्ता

सहायक कार्मिक अधिकारी/सी
कृते मुख्य प्रशासनिक अधिकारी/कंसट.

2360/2024

आइकों की सेवा में मुक्तकाल के साथ

NOTICE is hereby given that the Thirty Second (32nd) Annual General Meeting of the members of the Company will be held on Tuesday, the 28th August, 2024 through VC / OAVM at 3:30 P.M. IST deemed to be held at the Registered office of the Company at 806, Siddharth, 96, Nehru Place New Delhi -110019 to transact the ordinary business as set out in the Notice of AGM.

Pursuant to Section 91 of Companies Act, 2013, Rule 10 (1) of Companies (Management and Administration) Rules 2014 and as per Regulation 42 of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, we hereby inform you that the Register of Members and Share Transfer Books of the Company will remain closed from Monday, 19.08.2024 to Friday, 30.08.2024 (both days inclusive) for the purpose of AGM of the Company.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 (as amended) the Company is providing facility of remote e- voting to its members in respect of the business to be transacted at the AGM. The e- voting will commence on 25.08.2024 at 9:00 AM and end on 27.08.2024 at 5:00 PM. Members, whose name appears in the Register of Members/Beneficial Owners as on the cut-off date i.e. 22.08.2024 only shall be entitled to avail the facility of remote e-voting.

Pursuant to the MCA general Circular no. 09/2023 dated September 25, 2023 read with SEBI Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/167 dated 7 October, 2023 electronic copies of the Annual Report for the year 2023/24 and notice convening the 32nd AGM of the company has been dispatched to all the members whose email address are registered with the Company/Depository participants. The same can be accessed at the website of the company at www.uniofficeautomation.com and on the website of stock exchange at www.bseindia.com. Detailed instructions for joining the AGM are provided in the Notice of the AGM.

Process for those shareholders whose email ids are not registered with the depositories for procuring user id and password and registration of e mail ids for evoting for the resolutions set out in this notice:

- In case shares are held in physical mode please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to admin@skylinert.a.com and/or investoraa@hcl.com
- In case shares are held in demat mode, please provide DPID – Client ID (16 digit DPID + CLID or 16 digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to admin@skylinert.a.com and/or to investoraa@hcl.com

Any member who acquires shares and becomes member of the Company after dispatch of the notice and holding shares as on the cut-off date i.e. 22.08.2024 may obtain the login id and password by sending a request at evoting@nsdl.co.in and/or to investoraa@hcl.com.

By Order of the Board:-
For Universal Office Automation Limited
Sd/-
Naina Luthra
Company Secretary & Compliance Officer

August 03, 2024
New Delhi

सूचना

सेवे (आपचीच) के सुचीकरण एवं प्रकटीकरण अधेशांत) विनियमों, 2015 के विनियम 29 व 47 के अनुवृत्ति एवढाढा सूचना दी गइल हई कि दिनांक 30 जुन, 2024 को सभस निमाणी के लिए कम्पनी के अलेखनसहित विनियम 29 अंतर्गत वरतत वरतत, अनुप्राणी और फाइलिंग को लेने के लिए कम्पनी के निदेशकों के डांडा को निदेशक सभस, 12 जून, 2024 को 12:00 बजे तक पंजीनी सभसाल पर उपलब्ध करवावेगी।

सूचना में निर्दिष्ट जानकारी कोनी के वेबसाइट www.bseindia.com और बीएसई को वेबसाइट www.bseindia.com पर उपलब्ध हई।

कृते ब्रिलियंट पोर्टफोलियोज लिमिटेड
ह./-
आपिणी

स्थान: नई दिल्ली
दिनांक: 02.06.2024

कंपनी सचिव तथा अनुपालन अधिकारी

DECOROUS INVESTMENT & TRADING CO. LTD.
CIN: 167120DL1982PLC289090

Regd. Office: R-489, GF-B, New Rajinder Nagar, New Delhi - 110060
Tel No: 9910003638, **Email Id:** decorous1982@gmail.com **Website:** www.ditco.in

NOTICE

Pursuant to Listing Agreement(s) with BSE Ltd. & CSE, Notice is given that Meeting(s) of Audit Committee & Board of Directors is scheduled to be held on SATURDAY – 10.08.2024 at 10:30 & 11:30 A.M. at its Regd. Office inter-alia to consider, approve & adopt Un-audited Quarterly Financial Results of Quarter ended 30-06-2024, Limited Review Report, Trading Window in equity shares will remain closed from 10:30 to 15:00 hours for all insiders, to approve **NOTICE of 41ST ANNUAL GENERAL MEETING** along with Notices, Directors Report, MGT-9, Secretarial Audit Report, Management Discussion & Analysis Report, Secretarial Compliance Report, PCS Certificate, Corporate Governance Report, Policies, Committees, Book Closure Dates, AGM details, Audited Financial Statements with Audit Reports of FY ended 31.03.2024, Re-appointment of retiring Director & Statutory Auditors, List of Resolutions, Correspondence with RTA, CDSL, NSDL, E-voting, Scrutinizer, Etc., and any other matter with the permission of Chair.

New Delhi 02.08.2024 R. K. Gupta WTD & CFO - DIN: 00074532

Members are requested to Update their Contact details, address, PAN, Email Id, etc for your Company's updates, announcements, correspondence, etc.

 **यू.पी. को-आपरेटिव शुगर फैक्ट्रीज फेडरेशन लि.**
नानीता डिस्टिलरी यूनिट, नानीता (सहारपुर) ई-मेल nandistillery@yahoo.co.in

ई-निविदा सूचना

इस आलखनी द्वारा कोटेशन डिहाइज एवं डिनेटिगेशन बेन्जोएल क्रय करने, हेतु व्यापार कर में पंजीकृत फर्मा से ई- टेंडर के माध्यम से दिनांक **09.08.2024** तक निविदाएं आमंत्रित की जाती है। निविदादाता को निविदा मुल्य 590/- एवं वोटर बनसाली के 20,00,00 लाख, आन लाइन जमा करवाकर रसीद अपलोड करना अनिवार्य है। एवं विस्तृत विवरण दिनांक 09.08.2024 को सां. 630 बजे से www.etender.up.nic.in पर उपलब्ध है। अघोहस्ताक्षरी को किसी एक आध्यात्म तमल निविदाओं को दंगर कोई कारण बताए निरस्त करने का अधिकार सुरक्षित है।

मो.नं. 7880888850

यू.पी. को-आपरेटिव शुगर फैक्ट्रीज फेडरेशन लि०, नानीता डिस्टिलरी यूनिट, नानीता सहारपुर

बैंक का नाम पंजाब नेशनल बैंक, पाण्डोखेड़ी, नानीता

खाता सं० 3726000102068647 आईएफएससी कोड- PUNB0372600

प्रधान प्रबन्धक

ऊनो मिंडा लिमिटेड

(महिले मिंडा इन्स्टीट्यूट लिमिटेड के नाम से प्रचलित)

(सीआईएन: U74899DL1992PT1.C050333)

पंजीकृत कार्यालय: भी-64/1, वजीरपुर औद्योगिक क्षेत्र, दिल्ली - 110052

कंप्यूटरी कार्यालय: ग्राम नावादा फतेपुर पीओ, सिकंदरपुर बड़ा, आईएमटी मानेसर के पास, गुडगांव (हरियाणा) -122004

ई-मेल: investor@unominda.com **वेबसाइट:** www.unominda.com

दूरभाष + 91 11 49373931, +91 124 2290427, फैक्स +91 124 2290676



UNO MINDA

"WINNING THE NEW"

सूचना

सेबी (सूचीकरण दायित्व और प्रकटीकरण आदेशवली) नियम, 2015 के नियम 47 के साथ पंक्ति विनियम 29 के अनुगमनार्थ, एनएसआई नोटिस जारी जाता है कि कंपनी के निवेशक मंडल की एक बैठक बुलाई, 7 अगस्त, 2024 को, अन्य बातों के साथ-साथ 30 जून, 2024 को समाप्त तिमाही के लिए कंपनी के वैंर-रेखापुंखंडित वित्तीय परिणामों (स्टैंडअलोन और समेकित) पर विचार करने एवं अनुमोदन करने के लिए आयोजित की जाएगी।

नोटिस कंपनी की वेबसाइट www.unominda.com और स्टॉक एक्सचेंजों की वेबसाइट www.bseindia.com एवं www.ncsindia.com पर भी उपलब्ध है।

ऊनो मिंडा लिमिटेड
के बोर्ड के लिए और उसकी ओर से
हस्ता/-
(लरुण कुमार श्रीवास्तव)
निष्ठा: 2 अगस्त, 2024
कंपनी सचिव और अधिका

अनुसूची II फॉर्म बी सार्वजनिक घोषणा (मालीय दिवाला एवं शोधन अस्पता बोर्ड) (परिणामान प्रक्रिया) विनियम, 2016 के विनियम 12 के अंतर्गत)		
मैसर्स सरगम इंडिया इलेक्ट्रॉनिक्स प्राइवेट लिमिटेड के हितधारकों के ध्यानार्ह		
क्र.सं.	विषय	थीरा
1.	कॉर्पोरेट देनदार का नाम	सरगम इंडिया इलेक्ट्रॉनिक्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमान की तिथि	30.12.2010
3.	प्रतिक्रिया दिसके सल्ल कॉर्पोरेट देनदार निगना/पंजीकृत है	आरओसी – दिल्ली
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या/ सीलित देयला पहचान संख्या	U32204DL2010PTC240169
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय (यदि कोई हो) का पता	ग्रुं ट्रेड स्टोर, ब्लॉक नं-1, तीलसी मंजिल, एरवीआई बैंक के पीछे, सल्ल-11, सल्लिया, दिल्ली- 110085
6.	दिवाला समुधाधान प्रक्रिया के बंद होने की अनुमानित तिथि	29.07.2024
7.	कॉर्पोरेट देनदार के संबंध में परिणामान प्रारंभ होने की तिथि	29.07.2024
8.	परिणामाक के रूप में कार्य करने वाले दिवाला प्रेशेवर का नाम और पंजीकरण संख्या	पवन कुमार जैन IBBI/UP-001/IP-P-01148/2019&2020/12490
9.	बोर्ड के सल्ल पंजीकृत परिणामाक का पता और ई-मेल	210, मल्लिकार्जुन पल्ला, 15, सल्लामुक्ति, वीएमएस, रोड नंर 44, उत्तर पश्चिम, राश्ट्रीय राजधानी क्षेत्र, दिल्ली, दिल्ली-110034 मेल आईडी- jaanchi@Hotmail.com
10.	परिणामाक के सल्ल पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	405, ई-मिली हलार, 27 बारखम्बा रोड, कर्नाट प्लेस, सल्ल दिल्ली-110001 sargamindiaelectronics.lbc@gmail.com
11.	दिवल प्रस्तुत करने की अंतिम तिथि	28.08.2024

प्राप्तकर्ता सूचना दी जाती है कि ये भेजने वाले कम्पनी नहीं हैं। रिज्यूएल, नई दिल्ली बन्दगी (कोर्ट) 2017 में 20.07.2024 को मारवाड़ा समूह द्वारा लेखापरीक्षा प्रारंभ निर्दिष्ट की परामर्शना प्रक्रिया शुरू की जा सकती का आदेश दिया गया। मारवाड़ा समूह द्वारा परामर्शना को 28.08.2024 को हितकारी/कोई कायदावादी प्रक्रिया संचालित किया 10 के सामने प्रस्तुत किया। पद पर परामर्शना को 20.08.2024 को जो उल्लेख प्रस्तुत के साथ सौदा/आदेशों के दौरान अपने प्रस्तुत करने या प्रस्तुत किए गए दावों को अवलोकन करने के लिए कहा जाता है। विचार लेनदारों को अपने दावों को डेबिट इलेक्ट्रॉनिक मध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार इलेक्ट्रॉनिक रूप से, डाक द्वारा या इलेक्ट्रॉनिक मध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं। डाक के जरूरे या सामान प्रमाण प्रस्तुत करने पर दंड लागू होगा। यदि कोई हितकारी परामर्शना प्रक्रिया के दौरान अपने दावों को प्रस्तुत नहीं करता, तो मारवाड़ा दिवालिया कोर्ट द्वारा प्रारंभित प्रक्रिया के लिए दिवालिया प्रक्रिया निर्दिष्ट। निर्दिष्ट, 2016 के तहत प्रारंभ से हितकारी। द्वारा कोर्परेट दिवालिया सम्मान प्रक्रिया के दौरान प्रस्तुत किए गए दावों, साथ 36 के तहत प्रारंभ से हितकारी।

आदित्य बिड़ला हाउसिंग फाइनंस लिमिटेड
पंजीकृत कार्यालय: इंडियन स्टेशन कंपाउंड, चेन्नई, गुजरात-362266
शाखा कार्यालय: आदित्य बिड़ला- आदित्य हाउसिंग फाइनंस लिमिटेड,
 डी-17, वैसमैंट, सेक्टर 3, नोएडा, यूपी 201301

पू.कृ. अखोहस्ताक्षरी वित्तीय संपत्तियों के प्रतिभूतिकविरण और पुनर्वनिर्माण तथा प्रतिभूति हित अधिनियम, 2002 (2002 का 54) के तहत आश्रित बिड़ला हाउसिंग कानूनेस लिमिटेड के अधिभुक्त अधिकारों को नए नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रसूत शर्तियों का प्रयोग करने हेतु दिनांक 15.05.2024 को एक मार्ग नोटिस जारी किया जिसमें उपचारकर्ताओं को सूचा वर्मा, सूचा वर्मा (सर्गाय विनय वर्मा की उपलब्ध कानूनी उत्तराधिकारी) की हेसियत रसी, नोटिस में उल्लिखित राशि रु. 25,64,31,100/- (पच्चीस लाख चौरस हजार तीन सौ पचाह रुपये मात्र)को उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर पुनर्गुत्तारों की मांग की है। उपचारकर्ताओं द्वारा राशि चुकाने में विफल रहने पर, उपचारकर्ताओं और आम जनता को एतद्वारा नोटिस दिया जाये है कि अखोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उस प्रदान की गई शक्तियों का प्रयोग करने हेतु यहाँ नियम वर्णित धारा पर 01 अगस्त, 2024 को कब्जा कर लिया है।

विशेष रूप से उपचारकर्ताओं और आम तौर पर जनता को संपत्ति के साथ सीदा नहीं करने के लिए आण्टा-पिछा जाये और संपत्ति के साथ कोई भी लेनदेन करने पर रु. 25,64,31,100/- (पच्चीस लाख चौरस हजार तीन सौ पचाह रुपये मात्र)को उस पर ब्याज की राशि आदित्य बिड़ला हाउसिंग कानूनेस लिमिटेड के प्रभार के अधीन होगा। प्रतिभूति परसंपत्तियों को भुनाने के लिए उपलब्ध संपत्ति के संबंध में, अधिनियम की धारा 13 की उक्त-धारा 8 के प्राधान्यों के अंतर्गत उपचारकर्ताओं का ध्यान आकषित किया जाये।

अवल संपत्ति का विवरण

माता सिकंदरपुर उर्फ शाहदारा में, राम नारा की आबादी में, इलाका शाहदरा, दिल्ली-110032 स्थित निर्मित प्रथम तल का यह समस्त टुकड़ा और और, सामने की ओर, बिना छत के अधिकांश के, कंकड़ छत के स्वर तल, और छज्जा के अधिकांश, क्षेत्रफल 53 वर्ग यार्ड, यानी 44.31 वर्ग मीटर, 477 वर्ग फीट, खसरा संख्या 793/604 निम्न है, संपत्ति संख्या 1/3000, लांफ संख्या 6 पर निर्मात, साइट के अग्रसार उभरने को कुछ भी है, धारा के कोनवर्णन के साथ और बाग, हालत में, और सामने सामने सुविधाओं के साथ जैसे प्रवेश द्वार, मार्ग, सीढ़ी, आदि, स्ट्रिक्ट पब्लोस से लेकर ऊपरी मंजिल तक, शीर्ष मंजिल की छत पर दिशा देहरी और पानी की टंकी के स्वरखबार और स्यापान के लिए, शीर्ष मंजिल पर जाने के अधिकारों के साथ, स्ट्रिक्ट पब्लोस में एक कार पार्किंग के साथ, संपत्ति में 1/4 सीमा अनुपातिक अविभाजित स्यापित अधिकार उक्त संपत्ति के नीचे की जमीन, है, और इस प्रकार परिबद्ध है:- पूरु- पानी संख्या 1/3002, परिधमः संपत्ति संख्या 1/3004, उत्तरः 16 फीट चौड़ी सड़क, दक्षिणः अन्य की संपत्ति।

दिनांक: 01.08.2024

स्थानः दिल्ली

प्राधिकृत अधिकारी

आदित्य बिड़ला हाउसिंग कानूनेस लिमिटेड

एड्वांस स्टील टयुब्स लिमिटेड CIN: L24231UP1978PLC004583				
पंजीकृत कार्यालय: 45/3 औद्योगिक क्षेत्र, साइट-4, साहिबाबाद, गाजियाबाद-201010, उत्तर प्रदेश				
निगम कार्यालय: 81, फंक्शनल इंडस्ट्रियल एस्टेट, पटपडगंज, दिल्ली-110092 ई-मेल: info@advance.co.in वेबसाइट: www.advance.co.in फ़ोन: 011-43041400				
30 जून, 2024 को समाप्त अवधि तिमाही के लिए अलेखाधीन वित्तीय परिणाम का सार				
(हीनरी से को छोड़कर कनेजों में)				
क्र. सं.	विवरण	30.06.24 को समाप्त तिमाही	31.03.2024 को समाप्त वर्ष (लेखापरिणित)	30.06.2023 को समाप्त अवधि तिमाही
1.	प्रचालन से कुल आय	27.28	156.20	46.07
2.	अवधि के लिए शुद्ध लाभ / (हानि) (कार. स्वीकार्य और असाधारण मंडी से पूर्व)	1.89	10.17	3.07
3.	कार से पूर्व अवधि के लिए शुद्ध लाभ / (हानि) (स्वीकार्य और असाधारण के बाद)	1.89	10.02	3.07
4.	कार के बाद अवधि के लिए शुद्ध लाभ / (हानि) (स्वीकार्य और असाधारण मंडी के बाद)	1.10	9.48	2.26
5.	अवधि के लिए कुल व्यापक आय / (अवधि (कार के बाद) के लिए लाभ / (हानि) तथा अन्य व्यापक आय (कार के बाद) को शामिल करके)	0.68	6.65	2.26
6.	प्रदत्त प्रिविजिट शेयर मुंबी	0.74	0.74	0.74
7.	अभिज्ञत (पुनर्मूल्यकृत आश्रितों के अतिरिक्त)	-	109.77	-
8.	जारी पूंजी बंध प्रचालन के लिए 10/- रु. प्रति के आय प्रति शेयर			
1) मुलु:		9.18	89.83	30.59
2) नुक़ुन:		9.18	89.83	30.59

स्थान: नई दिल्ली
दिनांक: 02.08.2024

कि आपने प्रमुख सधारकों के रूप में निम्न सुविधायें प्राप्त की थीं :

(क) फेडरल हाउसिंग (एफएचएस) ऋण संख्या 11057300003867 का मूल्य रु. 0.08,00,00,000/- (रुपये एक करोड़ आठ लाख मात्र) 18.08.2023 को, तैयार होमिन्स कम्पन / विला / फ्लैट (खरीदने के लिए,

(ख) होम लन्स डॉट ऑर इक्विटी (सीएनडी पारर) ऋण संख्या 11057600007071 का मूल्य रु. 67.00,00,000/- (रुपये सड़न्त लाख) 18.08.2023 को, व्यक्तियों की व्यक्तिगत आवश्यकताओं के लिये तथा

(ग) फेडरल एसेट गार्ड ऋण संख्या 11057600006941 का मूल्य रु. 4.10,171 /- (रुपये चार लाख दस हजार एक सौ इकट्ठर मात्र) 18.08.2023 को, बैंक के पक्ष में अनिवार्य प्रतिभूति अनुबंधों / ऋण प्रलेखों का निष्पादन करने के बाद।

बैंक से प्राप्त उपरोक्त ऋण सुविधाओं की प्रतिभूति के प्रति, आपने निम्नलिखित वाहनों के संबंध में बंधक के माध्यम से बैंक के पक्ष में प्रतिभूति लिए सुजित किया था :-

बधककृत अधल सप्तल कल वलवरण

पलैल कल सप्तसत ढललत आथल अलल ढललन 136.35 वरुग मीटर, पलैल नं. 331, तृतीत तल, नल सलसलद वललर सीजीएलएस ललमलटेड, लललत नंलर 04, सेल्टर-22, इलकल गलल, नई दलल्ली लललल, नई दलल्ली उल लललल, दलल्ली रलजत-110077 ढं रलथत तथल नलनलनुललर पलरसीललत है :- पुरु- पलरुक, पलशतल- प्रलेश, उत्तर- लललत, और दलशलन- सीदललतल एवं पलैल नंलर 334

उपन्यस्त दृष्टिबंधककृत / बंधककृत संपत्ति जो यहां इसमें इसके उपरान्त प्रत्यूत परिसंपत्तियों के रूप में संदर्भित है। अयोध्यास्थाना आपका सूचित करते हैं कि बैंक की नई दिल्ली / कर्नाट परसस शाखा के साथ अयुर्भूत संविभूत ऋण खातों के अंतर्गत विनिर्दिष्टानुसार आसी और से रु. 1,82,66,248/- (रुपये एक करोड़ ब्यासी लाख छियास हजार दो सौ अड़तीलास मात्र) की एक कुल राशि निम्नानुसार भावी ब्याजों एवं लागतों के साथ देय-भरय है।

क्र.सं.	ऋण खाते	के अनुसार बकाया राशिमें	ब्याज की दर
1.	एफएनएस ऋण	रु. 1,10,07,301/- 05.07.2024 के अनुसार	8.50% वार्षिक की दर पर 05.07.2024 से मासिक शेषों के साथ
2.	होम प्लस टॉप अप इक्विटी (मॉर्टगैज फायर) ऋण	रु. 68,50,035/- 05.07.2024 के अनुसार	8.55% वार्षिक की दर पर 05.07.2024 से मासिक शेषों के साथ
3.	फेडरल एंसेट ग्रुप ऋण	रु. 4,08,91,92/- 30.06.2024 के अनुसार	10.35% वार्षिक की दर पर 30.06.2024 से मासिक शेषों के साथ
कुल		रु. 1,82,66,248/-	

प्रतिभुक्तता में हुई चूक को दृष्टिगत रखते हुए आपका ऋण खाता/खातों को आबीआई के दिशानिर्देश के अनुसार 04-07-2024 को अनियामदनीय परिसंपत्ति के रूप में वर्गीकृत किया गया है।

अतः आपको एतद्वारा निर्देश दिया जा रहा है कि इस सूचना की तिथि से 60 दिवसों के अंतर, मृतगता की तिथि तक उपरोक्त अनियमितताएं दूर पर मानी ब्याज एवं/या लागतों के साथ उचित राशियां का मनुतात करने और/या मनुतात करने में विफल होने पर बैंक जो है वह आपका उक्त ऋण परिसंपत्ति प्रतिभुक्त परिसंपत्तियों के विरुद्ध अधिनियम द्वारा 13 के अंतर्गत समस्त शक्तियों का प्रयोग करेगा, जिसमें आपको कोकी भी मानी सूचना दिए निम्न कताया देवराशिओं की वसूली करने हेतु प्रतिभुक्त परिसंपत्तियों को पट्टा, समुपदेनन अथवा विक्रय द्वारा हस्तांतरण करने अथवा उक्त प्रवेदन अपने हाथ में लेने के अधिकार सहित उक्त विक्रय लेने उद्ये प्रयोग सम्पिलित होगे। यह सूचित किया जाता है कि आप बैंक की इच्छित सहमति के बिना ऊपर वर्णित प्रतिभुक्त परिसंपत्तियों में से किसी भी प्रतिभुक्त परिसंपत्ति का विक्रय, पट्टा के माध्यम से अथवा अथवा हस्तांतरण नहीं कर सकते। आप अपने दायित्व का निर्वहन करने में आपकी विकसता की स्थिति में बैंक जो है वह ऊपर उल्लेखित/उपरोक्त उपचारालोक करारविद्या आरंभ करेगा और आप इसके बाद उक्त से संबद्ध बैंक के देव समस्त लागतों, प्रभांर और उभगत व्ययों का मनुतात करने के उत्तरदायी होगे। यदि प्रतिभुक्त परिसंपत्तियों की विक्रि से होनेवाली आय से बकाया देवराशिओं की पूर्ण प्राप्ति नहीं होती है, तो बैंक जो है वह कोकी मानी सूचना दिए निम्न ही शेष राशि की वसूली के लिए आपका विरुद्ध विलगत रूप में कारोवाई करेगा। आपका व्यय, प्रतिभुक्त परिसंपत्तियों (प्रतिभुक्त परिसंपत्तियों) के मोनार्थन उपलब्ध समर के संदर्भ में अधिनियम की धारा 13(6) के प्रावनों की ओर भी आपको दृष्टिगत है।

यह सूचना जो है वह आपकी देवराशिओं की वसूली करने के लिए बैंक को उपलब्ध अन्य अधिकारों और उपचारों के पूर्वाहद के बिना निम्न की गई है। यह सूचना 8 जुलाई 2024 को निम्न की गई थी और सूचना आपको प्रेषित की गई थी / मेजी नहीं है, परंतु ऐसा प्रतीत होता है कि आपको प्रत्येक नहीं हुई है इसीलिए सर्वोपरि अधिनियम के अनुसार इस प्राकशन की अनिवार्यता उभरी है।

आज दिनांक 02 अगस्त 2024

कोई फेडरल बैंक लिमिटेड, सह उपाध्यक्ष
(सहस्री अधिनियम के अंतर्गत प्राधिकृत अधिकारी)

आईडीएफसी फर्स्ट बैंक लिमिटेड
(पूर्व में क्रेडिटल फर्स्ट लिमिटेड और आईडीएफसी बैंक लिमिटेड के साथ संघटित)
सीआईएन : एल65101एएफ2014पीएलसी079792
पंजीकृत कार्यालय : केआरएम टॉवर, 8वां तल, हैरिंगटन रोड,
चेल्से, चेन्नई-600031, दूरभाष : 91 44 4564 4000, फैक्स : 91 44 4564 4022

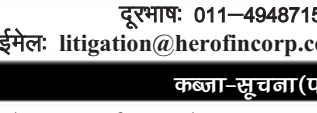
		परिशिष्ट-2 (अच्छल)	
जबकि, अशोहस्ताक्षरकर्ता ने आईडीएफसी फस्ट बैंक लिमिटेड (पूर्व में कैपिटल फस्ट लिमिटेड और प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रदान अधिनियम 2002 के अंतर्गत और प्रतिभूति प्रदत्त शक्तियों के प्रयोगांतर्गत, एक मांग सूचना निर्गत की थी, जिसमें ऋणतांत्रिक/सह-ऋणतांत्रिक भुगतान/वसुलीकरण तक भावी ब्याज और अन्य शुल्कों के साथ, उक्त सूचना की प्राप्ति की आवश्यकताओं के ऋणकर्ता/सह-ऋणकर्ता/गारंटरगण विधिवित्त बकाया राशि का प्रतिभूतान सूचना प्रदान करने में विवशता जाता है कि अशोहस्ताक्षरकर्ता ने यहाँ इसमें निम्न विवरणों के साथ, इस सूचना पर निर्धारित धारा (4) के अंतर्गत उन्हीं प्रदत्त शक्तियों के प्रयोगांतर्गत, अधिग्रहण कर लिया है।			
क्रमा संख्या	ऋणकर्ता(ओं) /सह-ऋणकर्ता(ओं) एवं गारंटर्स के नाम	बैंचककृत संपत्ति का विवरण	
26692311	1. यादराम सैनी 2. सुनीता	यूनिट/अपार्टमेंट नंबर एल8-103 के समस्त वह मांग 550 वर्ग फीट और कारपेट एरिया 41.855 वर्ग मीटर, नंबर एल8 के प्रथम तल पर, मुख्यमंजील जमा आवास योजना 'ग्रीन पार्क' खसरा नंबर 1381, 1395, 1398, 1405, 1, 1433, 2075, 1386, 1397, 1400, 1404, 1379, 1380, 1387, 1388, 1389, 1387/2517, 1401, 1401/2519, 1, 1394/13221, 1395/2515, 1395/2526, 1398/2526, 2100, 2079 से 2082, 2101 पर गांव: चिकाना, तहसील और इस प्रकार सीमाबद्ध है: पूर्व: अन्य की कृषि भूमि, की कृषि भूमि, दक्षिण: अन्य की कृषि भूमि।	
26691982	1. मोहनवीर ठाकुर, 2. अर्चना ठाकुर	संपत्ति के समस्त मांग तथा अर्था जिसमें प्लॉट नंबर-4 समाविष्ट है, जो सूर्य विहार, तिजारा, अलवर-301001 और इससे जुड़ी सीमा चीजों, वर्तमान में और भविष्य की उत्तर : प्लॉट नंबर 39, दक्षिण : प्लॉट नंबर 41	

ऋणकर्ता/सह-ऋणकर्ताओं/गारंटर्स को विशेष रूप में तथा जनसाधारण को एतद्वारा सामान्य रूप में सावधान नि
एक राशि तथा मांग सूचना की तिथि से लेकर के भुगतान / वसूलीकरण होने तक आकलित भावी व्यय एवं अ
संश्लित) के प्रगाराधीन होगा।

दिनांक : 29-जुलाई-2024

स्थान : अलवर

[illegible]



Hero FORC

हीरो फिनकार्ड लिमिटेड

सीक्रेडिट : U74899DL1991PL0406774
 34, सम्राट् मार्ग, बस, बसत लोक, वस्ति
 विहार, नई दिल्ली-110057

दूरभाष : 011-494887150,
ईमेल : litigation@heroefincom.in,

फैक्स : 011-494887150
वेबसाइट : www.heroefincom.com

कच्चा-बुझा(परिशिष्ट) IV विवर 8(1)

जबकि हीरो फिनकार्ड लिमिटेड (प्रवाहसील), एक नै-बैंकिंग वित्तीय कंपनी के प्राविक्त अधिकारी ने, वित्तीय संस्थानों के प्राविक्त वित्तीयकरण और पुनर्निर्माण और प्रभिमूर्ति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के प्रवधानों के तहत (इसके बाद "अधिनियम" के रूप में संदर्भित) तथा प्राविक्त अधिनियम (अधिनियम) नियम, 2002 के नियम 3 के साथ पठित अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए दिनांक 13.05.2024 को एक मांग नोटिस जारी किया, जिसमें मांग की गई है:

1. मेसर्स प्रोडम ग्रिप (सह-उधारकर्ता), अनेपे निदेशकों के माध्यम से, जिसका कार्यालय प्लॉट नंबर 156-157, इकोटेक-1, ग्रेटर नोएडा, नौमानुद्ध नगर, उत्तर प्रदेश-201308 और हावास नगर 100, न्यू फ्रेंड्स कॉलोनी, श्रीनवाथपुरी, साधु दिल्ली, नई दिल्ली-110065 है।
2. सुश्री काजल झा (सह-उधारकर्ता), निवासी : हावास नगर 100, माता मंदिर के पास, न्यू फ्रेंड्स कॉलोनी ईस्ट, साधु दिल्ली, नई दिल्ली-110065
3. श्री सूरज सिंह (सह-उधारकर्ता), निवासी : 24. भीकनपुर, बुलुंगशर, बाल्वा, उत्तर प्रदेश-245409
4. श्री रवींद्र सिंह (सह-उधारकर्ता), मकान नगर 100, माता मंदिर के पास, न्यू फ्रेंड्स कॉलोनी ईस्ट, साधु दिल्ली, नई दिल्ली-110065
5. सुश्री मधु (सह-उधारकर्ता), निवासी : मकान नगर 100, माता मंदिर के पास, न्यू फ्रेंड्स कॉलोनी ईस्ट, साधु दिल्ली, नई दिल्ली-110065

से नोटिस में उल्लिखित तिथि 08.05.2024 तक देय रु.7,14,05,784.00 (सात करोड़ चौदह लाख पाच हजार सात सौ बीसवीं शताब्दी पाच हजार और अन्ध शून्यों के साथ) उक्त मांग नोटिस की प्राप्ति की तारीख से साठ (60) दिनों के भीतर पुनर्मुताला करने को कहा गया है।

ऋणकर्ता द्वारा बुकाने में विफल रहने हैं, इसलिए अर्पण और सामान्य रूप से जनता को नोटिस दिया जाता है कि अधोस्तम्भों ने प्रभिमूर्ति हित (अधिनियम) नियम, 2002 के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के तहत उक्त दी गई शक्तियों का प्रयोग करते हुए नीचे विलिखित पर 2 अग्रस्त, (4) को कक्षा कर लिया है।

विशेष रूप से ऋणकर्ता और सामान्य रूप से जनता को चेतावनी दी जाती है कि संस्थानों के साथ कोई लेन-देन न करे और संस्थित के साथ कोई भी व्यवहार 08.05.2024 तक देय रु. 7,14,05,784.00 (सात करोड़ चौदह लाख पाच हजार सात सौ बीसवीं शताब्दी) की बकाया राशि को मांगू, ब्याज और अन्य शुल्कों के लिए एचएफएफएल के अग्रार के अग्रणी होना।

प्रभिमूर्ति संस्थित को बुकाने के लिए उपधारा समर के संबंध में, अधिनियम की धारा 13 की उप-धारा (6) के प्रवधानों के लिए उधारकर्ता का ध्यान अधिनियम किया जाता है।

अचल संपत्ति / प्रभिमूर्ति परिसंस्थितों का विवरण निम्नानुसार है:

गृह सिलिकवादा देहात, हाहसील सिलिकवादा, जिला बुलुंगशर, उत्तर प्रदेश में स्थित औद्योगिक मूड्ड जिसका क्षेत्रफल 148460 मीटर वर्ग है, खाता संख्या 189, गारा संख्या 1975 एफ 1।

हस्ता. / - प्राविक्त अधिकारी

हीरो फिनकार्ड लिमिटेड

दिनांक: 02.08.2024

समयन वास्ते कारवायद जमूर तकनीक तलब (आर्डर 5 कायम 1 व 6) समयन-न्यायवाचक कारगिरीशत कोर्ट (जिला पंचायत मजग) नकिल कोतवाली कासना गीतमबुदनागर नूल बाद संख्या 727 सन 2019 पंजाब नेशनल बैंक नामान श्रीमती कमलेश आदि	समयन वास्ते कारवायद जमूर तकनीक तलब (आर्डर 5 कायम 1 व 6) समयन-न्यायवाचक कारगिरीशत कोर्ट (जिला पंचायत मजग) नकिल कोतवाली कासना गीतमबुदनागर नूल बाद संख्या 301 सन 2019 पंजाब नेशनल बैंक नामान श्री सिद्धान्त मावी आदि
पंजाब नेशनल बैंकिंग कम्पनी उपक्रमो का अधिगण इस्तारनागर 1980 के तहत एग निगमित निकाय के जिस्तका प्रमाण कार्यालय प्लॉट नं 5 सेक्टर 32 गुरुग्राम में हे जिसकी अनेक शाखाओ, एग शाखा आई एम एस कॉलेज लाल कुआ गीतायाबाद दुआरा श्री श्रीनारायन यादव मुकुंभ प्रमोद	पंजाब नेशनल बैंकिंग कम्पनी उपक्रमो का अधिगण इस्तारनागर 1980 के तहत एग निगमित निकाय के जिस्तका प्रमाण कार्यालय प्लॉट नं 5 सेक्टर 32 गुरुग्राम में हे जिसकी अनेक शाखाओ, एग शाखा आई एम एस कॉलेज लाल कुआ गीतायाबाद दुआरा श्री श्रीनारायन यादव मुकुंभ प्रमोद
नामान 1- श्रीमती कमलेश पत्नी श्री रामेश्वर सिंह निवासी मकान नं-सि-130, गोविंद पुरम, गाजियाबाद, तहसील एग जिला-गाजियाबाद। 2- श्री रामेश्वर सिंह पुत्र श्री शिव चरण सिंह निवासी मकान नं-सि-130, गोविंद पुरम, गाजियाबाद, तहसील एग जिला-गाजियाबाद। - प्रतिवादी	नामान 1- श्री सिद्धान्त मावी पुत्र श्री विश्वनर सिंह निवासी रो-423, सेक्टर-23, संजय नगर, गाजियाबाद, जिला- गाजियाबाद। 2- श्री विश्वनर सिंह पुत्र श्री मजधन सिंह निवासी रो-423, सेक्टर-23, संजय नगर, गाजियाबाद, जिला- गाजियाबाद। 3- श्रीमती सीता सिंह पत्नी श्री विश्वनर सिंह निवासी रो-423, सेक्टर-23, संजय नगर, गाजियाबाद, जिला- गाजियाबाद। - प्रतिवादी
हरगाह बादी ने आपके नाम एग नालिश बाबत बग बसूल चाक के दायर की हे लिहाजा आपनो हुमन होला हे कि आप बावरील 12 मार 08 सन 2024 बतक 10 बजे दिन के असलानत या मार्फत कलिल के जो मुकदम के हालात से करार वास्तुक निकाय गुना हो और कुल उपरात आपन मूलतिका मुकदमा का जवाब दे सके या जिस्तका सवा कोई और शख्स हो की जवाब एसे सवालत दे सके हाजिर हो और जवाब देही दाना की करे और आपका लजिम हे कि उसी रोज अनर जुमला दस्तारवे पेश करे जिन पर आपन बावत अनेगी जवाब देही के इस्तदामत करना चाहते हो। आपको होला दी जाती हे कि अगर बरोज मजहूर आप हाजिर न होगे तो मुकदमा बगौर हाजिरी आप मजहूर और फैसला होगा। बतक मेरे दस्ततब और भुख अदातले के आज बावरील 16 मार 07 सन 24 07 जरी किया। (मुसिरि रीडर) कारगिरीशत कोर्ट सन 1 गीतमबुदनागर	हरगाह बादी ने आपके नाम एग नालिश बाबत बग बसूल चाक के दायर की हे लिहाजा आपनो हुमन होला हे कि आप बावरील 12 मार 08 सन 2024 बतक 10 बजे दिन के असलानत या मार्फत कलिल के जो मुकदम के हालात से करार वास्तुक निकाय गुना हो और कुल उपरात आपन मूलतिका मुकदमा का जवाब दे सके या जिस्तका सवा कोई और शख्स हो की जवाब एसे सवालत दे सके हाजिर हो और जवाब देही दाना की करे और आपका लजिम हे कि उसी रोज अनर जुमला दस्तारवे पेश करे जिन पर आपन बावत अनेगी जवाब देही के इस्तदामत करना चाहते हो। आपको होला दी जाती हे कि अगर बरोज मजहूर आप हाजिर न होगे तो मुकदमा बगौर हाजिरी आप मजहूर और फैसला होगा। बतक मेरे दस्ततब और भुख अदातले के आज बावरील 16 मार 07/24 मार 07 सन 24 07 जरी किया। (मुसिरि रीडर) कारगिरीशत कोर्ट सन 1 गीतमबुदनागर

[निमन 8(1)]			
मा सूचना			
आईडीएफसी बैंक लिमिटेड को साथ संश्लित) के प्राधिकृत अधिकारी को रूप में विलीय परिसंरचितियों के (प्रारंभ) नियमावली 2002 के (नियम 3) के साथ पठित उक्त अधिनियम की धारा 13(12) के अंतर्गत गारंटरों को निम्न संलग्नित मा सूचना में अंकित राशि का, मांग सूचना की तिथि से लेकर के हो 60 दिवसों के अंदर प्रतिमुद्रादान करने को कहा गया था। हो चुके हैं, अतएव एतद्वारा ऋणकर्ता/ सह-ऋणकर्ताओं / गारंटरों को तथा जनसाधारण को सुचित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 (12)			
तिथि	मांग सूचना	लिखे गये अभिप्रायण की तिथि एवं प्रकार	
	बकाया राशि (₹.)		
27.09.2023	₹. 5,54,773.53 / -	29-07-2024 भाषिक अभिप्रायण	
केएच नंबर 91-2704 / 306 वाली भूमि स्थित है, इसके साथ ही इसके निर्माण – पूर्व : अन्य प्लॉट, पश्चिम : रास्ता,	₹. 14,73,390.01 / -	29-07-2024 भाषिक अभिप्रायण	